

ITEM NO.12

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1240/2018

(Arising out of impugned final judgment and order dated 28-02-2017 in WC No. 8880/2017 passed by the High Court Of Judicature At Allahabad)

ARVIND & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.88158/2017-EXEMPTION FROM FILING O.T)

Date : 02-02-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Ms. Nikhar Berry, Adv.
Ms. Anshu Malik, Adv.
Mr. Rutwik Panda, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

By order dated 30.11.2016 passed in Civil Appeal No.11501 of 2016 and other connected cases, this Court had directed that higher compensation should be afforded only to the appellants before this Court.

Basing their claims on the aforesaid order, writ petitions were filed before the High Court of Allahabad, which answered the issue against the landowners by holding that the order of this Court

had granted relief of enhanced/higher compensation only to the appellants before this Court.

Batch of special leave petitions against such orders of the High Court has been dismissed. It appears that a similar order was passed in Writ Civil No.8872 of 2017 by the High Court of Allahabad. Against the aforesaid order of the High Court which is dated 28.02.2017, special leave petition (C) No.18247 of 2017 has been filed wherein leave has been granted.

In the aforesaid circumstances, Registry is directed to place the present special leave petition before the Bench which had passed the order in Special Leave Petition (C) No.18247 of 2017.

(NEETU KHAJURIA)
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER